

**GOVERNMENT OF INDIA
MINISTRY OF CHEMICALS AND FERTILIZERS
DEPARTMENT OF PHARMACEUTICALS**

LOK SABHA
STARRED QUESTION No. *170
TO BE ANSWERED ON THE 03rd March, 2020

Implementation of UCPMP

***170. SHRI K. MURALEEDHARAN:
SHRIMATI SAJDA AHMED:**

Will the Minister of **CHEMICALS AND FERTILIZERS** be pleased to state:

- (a) whether it is a fact that the Government has asked pharmaceutical companies to abide by the Uniform Code of Pharmaceutical Marketing Practices (UCPMP);
- (b) if so, the details thereof;
- (c) whether the Government is considering to make compliance of the UCPMP mandatory and if so, the steps taken/being taken in this regard;
- (d) the mechanism adopted by the Government for strict vigil on unethical practices being followed by pharma companies by offering/giving inducements to medical practitioners; and
- (e) the number of cases registered in connection with fake brands during the last three years, State-wise?

ANSWER

**MINISTER IN THE MINISTRY OF CHEMICALS & FERTILIZERS
(SHRI D. V. SADANANDA GOWDA)**

(a), (b) & (d): Yes, Sir. Department has recently taken two meetings in order to review the implementation of the Uniform Code of Pharmaceutical Marketing Practices (UCPMP) with the pharmaceutical and medical device associations held on 23.12.2019 and 14.02.2020. In these meetings associations have been asked to upload UCPMP on their websites without any delay and comply with its provisions including formation of Ethics Committee for Pharma Marketing Practices (ECPMP) and Apex Ethics Committee for Pharmaceuticals Marketing Practices (AECPMP) and to also upload contact details and procedure to file complaints on their website. Associations have also been asked to submit quarterly report to National Pharmaceutical Pricing Authority (NPPA).

(c): No, Sir.

(e): As per the information received from various State/U.T. Drugs Controllers the No. of drugs samples tested, No. of drugs samples declared sub-standard quality, spurious/ adulterated drugs, its percentage and action taken during last five years is enclosed as **Annexure A**. Such information received from various Zonal/Sub-zonal offices of CDSO is enclosed as **Annexure B**.

Annexure-A

Number of samples tested and enforcement actions taken by States/UTs Drugs Controller during last five years

Year	No. of drugs samples tested	No. of drugs samples declared not of standard quality	% No. of drugs samples declared not of standard quality	No. of drugs samples declared spurious/ adulterated	% No. of drugs samples declared spurious/ adulterated	No. of prosecution launched for manufacturing, sale and distribution of spurious/ adulterated drugs	No. of cases (as mentioned in the earlier column) decided	No. of persons arrested	Approx. value of drug seized (in INR)	No. of Raids Conducted
2014-15	74199	3702	4.98	83	0.11	152	10	85	58251111	14042
2015-16	74,586	3703	4.96	234	0.31	289	2	59	55313470.5 + Govt. Supply	3648
2016-17	76,721	2,780	3.6	123	0.16	186	17	106	7,72,68,717.5	10,921
2017-18	82,599	2783	3.36	236	0.28	131	16	163	17,86,08,008	7067
2018-19	76,101	2,549	3.35	205	0.27	484	77	153	80389057 (Approx.)	33,492

Annexure-B

Number of samples tested and enforcement actions taken by Zonal/Sub-zonal offices of CDSCO during last five years

Year	No. of drugs samples tested	No. of drugs samples declared not of standard quality	% No. of drugs samples declared not of standard quality	No. of drugs samples declared spurious/ adulterated	% No. of drugs samples declared spurious/ adulterated	No. of prosecution launched for manufacturing, sale and distribution of spurious/ adulterated drugs	No. of cases (as mentioned in the earlier column) decided	No. of persons arrested	Approx. value of drug seized (in INR)	No. of Raids Conducted
2014-15	3605	121	3.36	0	0	Nil	Nil	Nil	Nil	48
2015-16	2897	115	3.96	5	0.17	38	Nil	4	21052298	42
2016-17	5207	146	2.80	Nil	0.0	21	4	Nil	3911850	56
2017-18	7088	381	5.37	2	0.028	17	1	6	8820385	8
2018-19	10382	310	2.98	5	0.048	31	9	4	38218920	52

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